



2, 4, 5, 18, 19
% 27.05.2009

Present: Ms Rashmi Chopra, Advocate for the Appellant.
Mr T.N. Chora & Mr Manu K. Giri, Advocates for the
respondent.

+ ITA No. 430/2009 & CM No. 5188/2009
ITA No. 680/2009 & CM No. 7722-7723/2009
ITA No. 681/2009 & CM No. 7724-7725/2009
ITA No. 328/2009 & ITA No. 332/2009

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In view of Instruction No. 5/2008 dated 15.05.2008, since the
tax effect in each of these appeals i.e., in each assessment year is
below four lacs, the appeals are not entertained.

Since we have not entertained the appeal obviously the
questions proposed do not call for a decision.

Dismissed.

VIKRAMAJIT SEN, J

RAJIV SHAKDHER, J

MAY 27, 2009

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